

File No: Admn-17011/1/2019-JS(Admn)-CIC  
केन्द्रीय सूचना आयोग  
Central Information Commission  
बाबागंगनाथमार्ग/Baba Gangnath Marg  
मुनिरका/Munirka, नई दिल्ली/ New Delhi – 110067

Dated the 17 /12/ 2019

OFFICE ORDER

The Central Information Commission is pleased to engage Shri V.P. Singh as Consultant SO on contractual basis in Central Information Commission initially w.e.f. 11/12/2019(FN) (date of joining) to 30/06/2020 or till his services are required by the Commission or till a regular incumbent is appointed, whichever is earlier on the following terms and conditions.

- i. During the period of consultancy he would be required to attend to work pertaining to Commission as assigned to him by the Commission from time to time
- ii. During the period of consultancy he will be paid Consolidated fixed salary of Rs. 42,000/- (Rupees forty two thousand only) per month.
- iii. The engagement of consultant would be on full time basis and he would not be permitted to take up any other assignment during the period of consultancy with CIC.
- iv. The Consultant shall not indulge in or disclose to any person, any details of office, operational process, technical know-how and administrative/organizational matters which is of confidential/secret nature.
- v. The consultant shall be required to maintain discipline and absolute integrity in accordance with the rules.
- vi. The appointment of consultant is of a temporary (non official) nature and the appointment can be cancelled at any time without assigning any reason.
- vii. The Consultant shall not be entitled to any allowance such as Dearness Allowance, Residential Telephone, Transport Facility, Residential Accommodation, Personal Staff, CGHS, Medical Reimbursement, etc.
- viii. Consultant shall be eligible for 10 days leave in a calendar year on pro-rata basis. Therefore, a Consultant shall not draw any remuneration in case of his/her absence beyond 10 days in a year (calculated on a pro-rata basis). Also un-availed leave in a calendar year cannot be carried forward to next calendar year.
- ix. CIC would be free to terminate the services in case of absence of a consultant for more than 15 days beyond the entitled leave in a calendar year without compelling reasons. In case the individual wants to leave the job, he would be required to give 15 days prior notice.
- x. No TA/DA shall be admissible for joining the assignment or on its completion.
- xi. CIC shall not be liable for any loss, damage, theft, burglary or robbery of any personal belonging/equipment or vehicles.

M  
17/12/19.

xii. The Consultant shall not claim any benefit/ compensation/ absorption/ regularization of service with this office under the provisions of Industrial Disputes Act, 1947 or Contract Labour (Regulation & Abolition) Act, 1970.

xiii. The Consultant may be called on Saturday, Sunday and other gazetted holidays, if required, for which he shall not be paid any remuneration/honorarium. However, this will be adjusted against the absence period. He should claim the adjustment within two months of attending the office on Saturday, Sunday and other gazette holidays.

xiv. The Consultant is required to adhere to the office timings strictly i.e. 9.30 A.M. to 06.00 P.M.

2. The period of engagement as Consultant on contract basis is extendable subject to satisfactory performance of the individual.

3. He is posted in the Admin Section.

4. This issues with the approval of the Competent Authority.

  
(Rahul Rastogi)

Joint Secretary (Admn.)

Copy to:-

1. PPS to CIC.
2. PPS to ICs.
3. JS (Law)/JS (MR)/ JS (Admn)/ JS (P&B)/ Registrar (Consultant)
4. All Deputy Secretaries/Dy. Registrars/ Designated Officers.
5. Shri V.P. Singh as Consultant SO
6. DDO/RTI Cell/Central Registry/Dak Section/Library/Record Room/Legal Cell.
7. Guard File